

12.54 hrs.

BUSINESS ADVISORY COMMITTEE

TWENTY-FIFTH REPORT

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): I beg
to move the following:

"That this House do agree with the Twenty-fifth Report of the Business Advisory Committee presented to the House on the 22nd November, 1978."

SHRI G. M. BANATWALLA (Pon-
nani): I beg to move this amendment
to the motion:

"That the Report be referred back to the Committee for substantial increase in the time allotted for discussion on motion regarding recent communal riots in different parts of the country."

MR. SPEAKER: The House can al-
ways do it; the House has the power.
You need not send it back.

SHRI G. M. BANATWALLA:
Please allow me to make a submission.
The Business Advisory Committee has
suggested five hours for the discus-
sion on this motion. It is my submis-
sion with all the force at my com-
mand that these five hours are total-
ly inadequate, substantially inadequate
to consider a situation which involves
the life, honour and property of the
minority community. The situation
is very explosive and the very con-
fidence of the minority community in
the government and in the law and
order machinery has been shaken.
So serious is the situation. The mo-
tion gives only five hours. Hardly
five per cent of the total Members...

MR. SPEAKER: That means hun-
dred hours.

SHRI G. M. BANATWALLA: Hard-
ly five per cent of the total Mem-
bers of the House will be able to
participate, if concrete suggestions
are to be given. The discussion has
not only to be light bearing; it has

also to be fruit bearing. So explosive
is the situation, so serious is the
situation that in Aligarh hand-grena-
des with Indian military markings
were used to blast the houses of the
minority community by RSS hooli-
gans... (*Interruptions*)

MR. SPEAKER: You are not using
this occasion for making a speech?

SHRI G. M. BANATWALLA: I
shall never do it. I am pointing out
the seriousness of the motion that we
are going to consider. There is im-
mediate need for a total ban on the
activities of the R.S.S.

(*Interruptions*)

MR. SPEAKER: You cannot use
this occasion to make a speech.

SHRI G. M. BANATWALLA: In
order to point out the seriousness of
the motion...

MR. SPEAKER: For pointing it out,
you make a speech!

SHRI G. M. BANATWALLA: Con-
crete measures will have to be sugges-
ted to the Government.

MR. SPEAKER: You have mention-
ed that fact.

SHRI G. M. BANATWALLA: My
submission is, 5 hours are not suffi-
cient. I want to convince the
House...

MR. SPEAKER: You have men-
tioned it. It is a big subject.

SHRI G. M. BANATWALLA: I
must be allowed to have my say in
the matter.

MR. SPEAKER: You are not-al-
lowed to make a speech on this. You
have mentioned the fact.

SHRI G. M. BANATWALLA: I
have every right to explain my am-
endment to the House. You pointed
out that the House can later on in-
crease the time. But I am not here
moving the amendment for a mere
marginal adjustment of time. I have
asked for a substantial increase be-
cause serious points will have to be

considered while asking for a ban on the activities of the R.S.S. (*Interruptions*). I have moved that the report be referred back to the Business Advisory Committee.

MR. SPEAKER: You have mentioned that.

SHRI G. M. BANATWALLA: As I pointed out, in these five hours, not even 5 per cent of the members can be allowed to speak. (*Interruptions*) Allow me to speak. I have never interrupted. I have moved a proper amendment to this motion.

MR. SPEAKER: You have mentioned the amendment. It will be considered.

SHRI G. M. BANATWALLA: For the adoption of any amendment, I want to convince the House. Therefore, I seek your protection in order to be able to convince the House. I have never interrupted here in a wrong manner. I have taken the floor of the House with your consent and I am moving a proper amendment. The explosive situation that has been created has to be considered. (*Interruptions*).

MR. SPEAKER: I have given you time to make your point. I can allow no further. Mr. Faleiro.

SHRI G. M. BANATWALLA: I request the Government and the House to accept my amendment. (*Interruptions*).

SHRI EDUARDO FALEIRO (Mormugao): With utmost deference, I beg to move:

"That in item No. 7, which concerns the motion by Shri Y. B. Chavan regarding the present international situation, the time may be increased from 5 to 8 hours."

MR. SPEAKER: Mr. Chavan himself has agreed to 5 hours initially; I have talked the matter over with him.

SHRI EDUARDO FALEIRO: I personally feel and many of us do feel that the time should be increased, the reason being that this Government has been in power for the last about two years and up to this date, there has not been any substantial discussion on its foreign policy. In the meanwhile, our hon. Vajpayeeji, with all the rhetoric and brilliance at his command, has been making one type of statements here while the actual foreign policy has been different. My submission to you and to the hon. House is that under the cover of 'genuine non-alignment' there has been a tilt towards the United State and Western Powers which are even influencing our internal policies in the domain of industrial relations, in the domain of industrial policy, technological and scientific policy. Just a photographic illustration. The recent appearance of an observer of the Indian Government at the NATO exercises suggests the formation of a new Washington-Peking-New Delhi axis. To clarify this, a larger discussion of not less than 8 hours will be required.

MR. SPEAKER: Is it the pleasure of the House to refer the Report back to the Business Advisory Committee for substantial increase in the time allotted for discussion on motion regarding recent communal riots in different parts of the country as suggested by Shri Banatwala? Those who are in favour of this may please stand up.

Some hon. Members stood up in their seats.

MR. SPEAKER: Those who are against it may please stand up.

A large number of hon. Members stood up in their seats.

MR. SPEAKER: As the number of hon. Members who are against this amendment, is more, the amendment is rejected.

The motion was negatived.

MR. SPEAKER: Now, we take up the amendment of Shri Faleiro. Is it the pleasure of the House to refer the Report back to the Business Advisory Committee for allotting more time on the motion by Shri Y. B. Chavan regarding present international situation?

Those who are in favour of this may please stand up.

Some hon. Members stood up in their seats.

MR. SPEAKER: Those who are against it, may please stand up.

A large number of hon. Members stood up in their seats.

MR. SPEAKER: As the hon. Members who are against this amendment is more, the amendment is rejected.

The motion was negatived.

MR. SPEAKER: It is the pleasure of the House to accept the Report of the Business Advisory Committee? Those who are against it, please stand up.

Some hon. Members stood up in their seats.

MR. SPEAKER: Those who are in favour of it, please stand up.

A large number of hon. Members stood in their seats

MR. SPEAKER: As the number of hon. Members who are in favour of it is more, the motion is adopted.

The motion was adopted.

SHRI K. LAKKAPPA (Tumkur): I want division on this. (*Interruptions*)**

MR. SPEAKER: No. Nothing is recorded.

PROF. P. G. MAVALANKAR: (Gandhinagar): As far as I recollect, the general practice in this House is that when the Report of the Business

Advisory Committee comes to the House, it is never voted upon because of the fact that various parties and points of view are well represented in that Committee....

MR. SPEAKER: But still objections are raised.

PROF. P. G. MAVALANKAR: Therefore, my request to my friends is that we should not really allow the motion to be pressed to a division. After having got the points of view heard, the matter should have been allowed to rest there, and the Report should have been accepted. Then the House is always free and entitled to extend time on any motion or discussion at any time.

MR. SPEAKER: I have been repeatedly saying that.

MR. SPEAKER: Is it the pleasure of the House to sit for another five minutes to enable the introduction of the Bill?

SEVERAL HON. MEMBERS: Yes.

MR. SPEAKER: All right; we will sit for another five minutes.

(Interruptions)

MR. SPEAKER: That question has already been decided by the House. I am not allowing any further discussion on that.

(Interruptions)

ANTI-APARTHEID (UNITED NATIONS CONVENTION) BILL

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BHARI VAJPAYEE): Sir, I beg to move for leave to introduce a Bill to give effect to the International Convention on the Suppression and Punishment of the crime of Apartheid.

MR. SPEAKER: Rr. Subramaniam Swamy, are you opposing the introduction?

**Not recorded.